CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 594 of 1995

Thursday, this the 5th day of September, 1996 CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

O.A. Rajilamani, W/o V.K. Narayanan,
Part-time Sweeper,
Office of the Junior Telecom Officer(Group),
Aroor, Valachavittum Koombil House,
Eda-Cochin, Kochi -16.
.. Applicant

By Advocate Mr M. R. Rajendran Nair.

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- Telecom District Manager, Alleppey.
- 2. General Manager, Telecom, Ernakulam.
- 3. Chief General Manager, Telecom, Kerala Circle, Trivandrum.
- 4. Director General, Telecom, New Delhi.
- 5. Union of India represented by Secretary to Government of India, Ministry of Telecommunications, New Delhi.

.. Respondents

By Advocate Mr Varghese P. Thomas, Addl.CGSC.

The application having been heard on 5th September 1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), CHAIRMAN

Applicant who is a 'Part-time Casual Labourer', seeks a declaration that 'Part-time Casual Labourers' are entitled to the grant of temporary status in terms of the scheme dated 29.11.89. Respondents do not dispute that applicant is a 'Part-time Casual Labourer'. In A-6 they take the definite stand that ".. she was given the

part-time appointment of 4 hours daily ... No distinction can be made between a 'Part-time Casual Labourer' and a 'Casual Labourer', because there could be no degrees of casualness. More importantly, a Full Bench of this Tribunal has taken the view that 'Part-time Casual Labourers' are entitled to receive all the benefits admissible to 'Casual Labourers' (O.A. 912/92 and O.A. 961/92). Following the Full Bench, we direct respondents to give the benefits available under the scheme dated 29.11.89 to applicant also.

2. Application is allowed as aforesaid. No costs.

Dated the 5th September, 1996.

P V VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR (J)

CHAIRMAN

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<u>List of Annexure</u>

1. Annexure A6: True copy of the order No.E 27/0A/1467/92/7 dated 10/5/1993 issued by the 1st respondent to the applicant.